

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00268/2021

DATED THIS THE 15TH DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh.)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)

1.R. Basavaraju,
S/o Shri Rachayyaiah
Aged about 55 years,
Working as Casual Labour on temporary status,
O/o Commissioner of Central Tax,
Mysore Commissionerates,
Siddharth Nagar,
Mysore-570011.

2.S. Chikkanna,
S/o late Shiddayaiah
Aged about 45 years,
Working as Casual Labour on temporary status,
O/o Commissioner of Central Tax,
Mysore Commissionerates,
Siddharth Nagar,
Mysore-570011.

3.Kamala,
W/o Shri Ramesh
Aged about 42 years,
Working as Casual Labour on temporary status,
O/o Commissioner of Central Tax,
Mysore Commissionerates, Mandya Range
Siddharth Nagar,
Mysore-570011.

4.R. Rajesh,
S/o Shri Rachappa
Aged about 49 years,

Working as Casual Labour on temporary status,
O/o Commissioner of Central Tax,
Mysore Commissionerates, Mandya Range,
Siddharth Nagar,
Mysore-570011.Applicants

(By Advocate Shri M.V. Krishna Mohan - through video conference)

Vs.

1. The Union of India,
Represented by Secretary,
Department of Revenue,
Ministry of Finance,
New Delhi-110 001.

2. The Chief Commissioner of Central Excise (Karnataka Circle),
C.R. Building.
Queens Road,
Bangalore-560 001.Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a mandate to the respondents to regularise their services from the date they became eligible for regularization and accordingly pay them all arrears of salary and other consequential benefits therein.

2. At the very outset learned counsel for the applicants submitted that before filing the Original Application, the applicants submitted their representations dated 24.12.2020. However, the respondents have not taken any decision on the said representations. Learned counsel further

submitted that the applicants will be satisfied if a direction is issued to the respondents to decide their representations within a time frame.

3. In view of afore stated limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Chief Commissioner of Central Excise (Karnataka Circle), Bangalore to decide applicants' representations dated 24.12.2020 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicants shall be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

5. Ordered Accordingly.

6. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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